



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, डिसेंबर २९, २००६/ पोष ८, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Education and Employment Guarantee (Cess) (Amendment) Act, 2006 (Mah. Act No. XLV of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLV OF 2006.

[First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 29th December 2006].

An Act further to amend the Maharashtra Education and Employment Guarantee (Cess) Act, 1962.

WHEREAS it is expedient further to amend the Maharashtra Education and Employment Guarantee (Cess) Act, 1962, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Education and Employment Guarantee (Cess) (Amendment) Act, 2006.

Short title
and
commence-
ment.

(2) It shall come into force on the 1st August 2007.

(८९४)

Amend-
ment of
SCHEDULE
B of Mah.
XXVII of
1962.

2. In SCHEDULE B appended to the Maharashtra Education and Employment Guarantee (Cess) Act, 1962, entry 15 shall be deleted.

Mah.
XXVII
of
1962.